

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 582/GT/2020

Subject : Petition for revision of tariff of Solapur STPS (1320 MW) after the truing up exercise for the period from COD of the 1st Unit (i.e. 25.9.2017) to 31.3.2019).

Petition No. 246/GT/2021

Subject : Petition for determination of tariff of Solapur STPS (1320 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : MPPMCL and 4 others

Date of Hearing : **6.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Neelam Singh, Advocate, NTPC
Shri M. Karthikeyan, Advocate. NTPC
Shri Sameer Aggarwal, NTPC
Shri Suraj Kumar, NTPC
Shri Harsh V. Kabra, NTPC
Shri Ravi Sharma, Advocate, MPPMCL

Record of Proceedings

Since the order in the Petition (which was reserved on 20.9.2022) could not be issued prior to one Member of the Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since the pleadings and arguments have been completed, the Commission may reserve its order in the Petition. He however submitted that in case any other clarification/additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondents while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondents, to file their replies, in case any additional information is filed by the Petitioner.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information **in Petition No. 582/GT/2020**, after serving copy to the Respondents, on or before **29.2.2024**:



- (a) *Head-wise percentage of works completed, including major milestones achieved for Unit 1 and 2, along with CPM / PERT chart indicating scheduled timelines and actually executed timelines and overlapping of delays if any between Units-1 and 2 with proper supporting documents.*
- (b) *The delay claimed on account of each factor from zero date to actual COD of Unit I and Unit II in the following format:*

Period	Total No. of Days in period	Delay claimed					
		Factor 1	Factor 2	...	Factor n	Overlapping Days	Total no. of days claimed for Delay
Zero date – end of the month							
Month 2							
....							
Start of Month m to COD of Unit 1							
COD of Unit 1 to end of the month							
Month m+1							
...							
Start Month n to COD of Unit 2							

- (c) *Details of pre-Commissioning expenses along with break-up of different components.*
- (d) *Submit the actual year-wise details pertaining to water charges including quantum of water allocated, actual water consumption, actual water charges paid, interest/penalty paid if any, minimum quantity of water to be consumed as per agreement/supplementary agreement if any etc. Further, detailed computation for arriving at the Water Charges claimed in the Petition to be submitted by the Petitioner along with the soft copy of the computations in excel format.*

4. The Respondents are permitted to file their replies, by **12.3.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **19.3.2024**.

5. Subject to the above, order in the matter was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

